

ITEM NO.29

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).9907/2024

[Arising out of impugned final judgment and order dated 11-09-2023 in LPA No.615/2017 passed by the High Court of Jharkhand at Ranchi]

ARCHANA

Petitioner(s)

VERSUS

STATE OF JHARKHAND & ORS.

Respondent(s)

IA No.74983/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.74986/2024-EXEMPTION FROM FILING O.T. and IA
No.74980/2024-PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 74983/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 74986/2024 - EXEMPTION FROM FILING O.T.

IA No. 102562/2024 - MODIFICATION OF COURT ORDER

IA No. 74980/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES
WITH

CONMT.PET.(C) No.415/2025 in SLP(C) No.9907/2024 (XVII)
FOR ADMISSION

Date : 30-05-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) Mr. Kripa Shankar Prasad, Adv.
Mr. Mohd Ainul Ansari, Adv.
Mr. Kripa Shankar Prasad, AOR
Mr. Manoj Kumar Goyal, Adv.
Mr. Rishabh Goyal, Adv.
Mrs. Rashmi Naraina, Adv.
Mr. Harsh Jain, Adv.

For Respondent(s) Mr. Tarkeshwar Nath, Adv.
Mr. Anant Dev, Adv.
Mr. Harshit Singh, Adv.

Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No.9907/2024

1. List on 14.08.2025.
2. List IA No. 102562/2024 along with the main matter.

CONMT.PET.(C) No.415/2025 in SLP(C) No.9907/2024

1. Issue notice, returnable on 14.08.2025.
2. Personal presence of the respondent/alleged contemnor is dispensed with for the present.
3. Counter affidavit be filed within four weeks.

**(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR**

**(PREETHI T.C.)
ASSISTANT REGISTRAR**